

Court No. - 6

Case :- WRIT - C No. - 361 of 2020

Petitioner :- Subchan Rajbhar

Respondent :- State Of U.P. And 5 Others

Counsel for Petitioner :- Pawankumar Dubey

Counsel for Respondent :- C.S.C.

Hon'ble Anjani Kumar Mishra,J.

Heard learned counsel for the petitioner and learned Standing Counsel for the State-respondents.

By means of this writ petition, the petitioner seeks directions for expeditious of proceedings under Section 198-A of the U.P. Zamindari Abolition and Land Reforms Act drawn against the respondents for having repeatedly evicted the petitioner from land, which had been allotted to him. The proceedings are stated to be pending since 2010.

Under the circumstances, the writ petition is disposed of directing the court concerned, the respondent no. 2 to dispose of the proceedings under Section 198-A of the U.P. Zamindari Abolition and Land Reforms Act expeditiously and preferably within a period of three months from the date a certified copy of this order is filed before him.

Order Date :- 9.1.2020

Mayank